CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

ORDER SHEET

COURT NO.: 1 25/03/2019

O.A./260/201/2019 L BEHERA WITH IP -V/S-

BHARAT SANCHAL NIGAM LIMITED

ITEM NO:18

FOR APPLICANTS(S) Adv.: Mr. A. Swain

FOR RESPONDENTS(S) Adv.: Mr. C.M. Singh (R-1), Mr. K.C. Kanungo (BSNL)

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Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and respondents.
	The claim of the applicant in the O.A. is for regularization of services and for grant of temporary status since they are continuing from long period of time on contact basis and are continuing as such till date as submitted by the applicant's counsel. It was further submitted that in a similar case, respondents have been directed to consider the representation.
	Respondents' counsel opposed the prayer of the applicant and submitted that the applicant was appointed as contract basis long time back and his case cannot be considered because of the delay. He further submitted that in many other similar cases, the request for regularization has been rejected by the Tribunal.
	It is seen that the applicant has not approached the authority before approaching this Tribunal and they are continuing to be engaged as on date as submitted by applicant's counsel. Hence, without expressing any opinion on merit of this case including the issue of delay and taking into consideration the

submission of the applicant's counsel, the O.A. is disposed of at this stage with liberty to the applicant to file a comprehensive application indicating the grounds in support of his claim, and enclosing the copies of the judgments/citations in support of his case, to Respondent No.3/competent authority within 15 days. On receipt of such application the Respondent No.3/competent authority shall consider the same as per the rules and guidelines of the Government and pass an appropriate speaking and reasoned order copy of which be to be communicated to the applicant within three months from the date of receipt of such representation.

The O.A. is disposed accordingly at this stage. No costs.

Copy of this order be given to Ld. counsels for both sides.

(SWARUP KUMAR MISHRA) MEMBER (J) (GOKUL CHANDRA PATI) MEMBER (A)

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